

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/648 /2008 - CU[DB]

Date 11/02/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

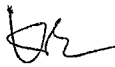
To :
M/S BAJRANG TRADING COMPANY,
(PROP. MOHAN LAL), SCF 36, NEW GRAIN MARKET,
SUNAM, DISTT. SANGRUR, PUNJAB.
M/S BAJRANG TRADING COMPANY,

Appellant

Vs
Respondent

C.C.E. LUDHIANA

I am directed to transmit herewith a certified copy of **Final order No. C/75/09-CUS. DATED 10.02.09**
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent C.C.E. LUDHIANA, CENTRAL EXCISE HOUSE,
'F' BLOCK, RISHI NAGAR, LUDHIANA 141001 (PUNJAB)
2. Adv. / Consult MR.JATINDER MOHAN, COUNSLT.,
4A, STREET NO. 2, GHUMAN NAGAR,
OPP. GEETA SERVICE STATION SIRHIND ROAD,
PATIALA-147004
- 3 S.D.R
- 4 J.C.D.R.
- 5 Bar association, CESTAT, New Delhi
- 6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017
- 7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3
- 8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
- 9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.
- 10 Nidheshak publications, I.P.Estate, new Delhi
- 11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
- 12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai
- 13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070
- 14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
- 15 Office Copy
- 16 Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

COURT NO. II

Custom Appeal No. 648 of 2008

(Arising out of Order-in-Original No. 59/Ldh/07 dated 20.2.08 passed by the
Commissioner of Central Excise, Ludhiana)

M/s Bajrang Trading Company

Appellant
None

Vs.

CCE, Ludhiana

Respondent
Shri Vijai Kumar, DR

Date of Hearing: 10.2.2009

CORAM: HON'BLE MR. D.N. PANDA, JUDICIAL MEMBER
HON'BLE MR. RAKESH KUMAR, TECHNICAL MEMBER

Final Order No. *C/25/09*dated.....

Per D.N. Panda:

When the case was called, none appeared on behalf of the appellant. The Tribunal vide stay order dated 4.11.2008 directed the appellant to deposit Rs. 80 lakhs within 12 weeks ^{of} hearing of the appeal. The appellant had not complied with the conditions of the stay order. Therefore, the appeal is dismissed for non-

Section 129B Customs

- compliance according to the provisions of Section 35F of Central Excise Act. ~~1944~~ Act, 1982.

(Dictated & pronounced in open Court)

(D.N. PANDA)
JUDICIAL MEMBER(RAKESH KUMAR)
TECHNICAL MEMBER

RM